

**[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]**

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 31/2019-Customs (N.T./CAA/DRI)**

New Delhi, dated 24<sup>th</sup> July 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 22/2018-Customs (N.T./CAA/DRI) dated 26.10.2018 published vide S.O. 5418 (E) dated 26.10.2018.

In the Table to the said notification, against serial number 8, in column 5 for the existing entry “Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai” shall be substituted.

**[F. No. DRI/HQ-CI/50D/CAA-19/2018-CI]**

**(SUCHETA SREEJESH)**  
**ADDITIONAL DIRECTOR**

**Copy forwarded for information and updation of record**

1. Principal Commissioner/ Commissioner of Customs, Custom House, Air Cargo Complex, Sahar, Andheri (East), Mumbai.
2. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.
3. Additional Director General, Directorate of Revenue Intelligence, Mumbai with reference to his letter F. No. DRI/MZU/F/Int-55/2017/4904 dated 15.07.2019 and with a request to inform the noticee(s) about the appointment of new Common Adjudicating Authority.